

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 22292 of 2024

BETWEEN:-

**SALMAN SHAH S/O NAVAB SHAH, AGED ABOUT 25
YEARS, OCCUPATION: DRIVER VILLAGE HASALPUR
TEHSIL MHOW DIST. INDORE (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI YASH PAL RATHORE, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION MANPUR DIST.
INDORE (MADHYA PRADESH)**

.....RESPONDENT

(BY SHRI SACHIN JAISWAL, PANEL LAWYER)

(BY SHRI IMRAN QURESHI, ADVOCATE FOR OBJECTOR)

*This application coming on for admission this day, the court passed the
following:*

ORDER

This is an application filed under Section 439 of Cr.P.C. on behalf of the applicant.

2. After arguing at length, learned counsel for the applicant prays for withdrawal of the application.

3. Prayer is allowed.

4. Accordingly, present MCRC is dismissed as withdrawn.

VD

